

the Table, under section 14-A of the Aircraft Act, 1934, a copy of the Ministry of Civil Aviation Notification G.S.R. No. 129, dated the 16th January 1965, publishing the Indian Aircraft (First Amendment") Rules, 1965, together with an explanatory note thereon. [Placed in Library. See No. LT-3946/65.]

**THE FERTILISER (CONTROL) SIXTH
AMENDMENT ORDER, 1964**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN) : Sir, on behalf of 'Shri Shah Nawaz Khan, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food and Agriculture (Department of Agriculture) Notification G.S.R. No. 74, dated the 28th December, 1964, publishing the Fertiliser (Control) Sixth Amendment Order, 1964. [Placed in Library. See No. LT-3947/ 65.]

THE FOOD CORPORATIONS RULES, 1965

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN) : Sir, I beg to lay on the Table, under sub-section (3) of section 44 of the Food Corporations Act, 1964, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 117, dated the 13th January, 1965, publishing the Food Corporations Rules, 1965. [Placed in Library. See No. LT-3825/65.]

**ANNUAL REPORT (1963-64) OF
THE EMPLOYEES' STATE
INSURANCE CORPORATION**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI JAGANATH RAO) : Sir, I beg to lay on the Table, under section 36 of the Employees' State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1963-64. [Placed in Library. See No. LT-3881/65.]

THE BUDGET (KERALA), 1965-66

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI) : Sir, I beg to lay on the Table a statement of the estimated receipts and expenditure of the State of Kerala for the year 1965-66.

**STATEMENT RE EXCISE DUTIES ON
CERTAIN STEEL PRODUCTS**

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI) : Sir, on behalf of Shri Rameshwar Sahu, I beg to lay on the Table a statement regarding excise duties on certain steel products. [See Appendix LI, Annexure No. 20A.]

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION BILL, 1965

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation Bill, 1965, as passed by Lok Sabha at its sitting held on the 4th March, 1965.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir. I lay the Bill on the Table.

**ANNOUNCEMENT RE
ALLOTMENT OF TIME FOR
CONSIDERATION OF THE INCOME-
TAX (AMENDMENT) BILL, 1965**

MR. CHAIRMAN: I have to inform Members that under rule 186(2) of the